

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 606
IB-93/ND/2024

IN THE MATTER OF:
RITESH HUF

...PETITIONER

Vs

DALMIA LIFE CARE PRIVATE LIMITED

...RESPONDENT

Section

U/s 9 of IBC, 2016

Order delivered on 02.07.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :Adv. Parul Khurana, Adv. Pooran
Chand Roy, Adv.

For the Respondent/Corporate Debtor :

ORDER

Ld. Counsel on behalf of the Operational Creditor is present. None appears on behalf on behalf of the Respondent at the time of hearing of the matter. It is noted that on the previous dates 03.04.2024 and 13.05.2024 also no had appeared on behalf of the Corporate Debtor. Nor any reply has been filed by the Corporate Debtor. As mentioned in the order dated 13.05.2024 the Corporate Debtor is set *ex parte*. List the matter for consideration on **07.08.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)